

acquiring temporary status who had not been regularised are not eligible to family pension.

7. I have gone through the submissions and case records which clearly demonstrates that the applicant's husband expired on 11-7-87 and this case has been made out for regularisation on 15-11-96, clearly after 9 years of the death of her husband. It is not a fact that 2 of the juniors to her husband were regularised from the same stream or grade prior to the death. Even 2 respondents were impleaded belonged to different streams and they have not been shown in the seniority list of the applicant's husband. Therefore, the allegation of supersession is baseless. In the situation the application is devoid of merit. Accordingly the same is dismissed. No Costs.

S. Biswas
(S.Biswas)
Member(A)